

**COURT-II**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 235 of 2014 & IA No. 161, 316 of 2015**

**And**

**Appeal No. 236 of 2014 & IA No. 162 of 2015**

**Dated** : **4<sup>th</sup> April, 2016**  
**Present** : **Hon'ble Mr. Justice Surendra Kumar, Judicial Member**  
**Hon'ble Mr. Munikrishnaiah, Technical Member**

**In the matter of:-**

**Appeal No. 235 of 2014 & IA No. 161, 316 of 2015**

**BSES Rajdhani Power Ltd.** .... **Appellant(s)**  
**Versus**  
**Delhi Electricity Regulatory Commission** ..... **Respondent(s)**

**Counsel for the Appellant(s)** : **Mr. Buddy Ranganadhan,  
Mr. Hasan Murtaza**  
**Counsel for the Respondent(s)** : **Mr. Pradeep Misra,  
Mr. Manoj Kr. Sharma for R-1/DERC  
Mr. Saurab Gandhi &  
Mr. Rishiraj for R-3**

**Appeal No. 236 of 2014 & IA No. 162 of 2015**

**BSES Yamuna Power Ltd.** .... **Appellant(s)**  
**Versus**  
**Delhi Electricity Regulatory Commission** ... **Respondent(s)**

**Counsel for the Appellant(s)** : **Mr. Buddy Ranganadhan,  
Mr. Hasan Murtaza**  
**Counsel for the Respondent(s)** : **Mr. Pradeep Misra,  
Mr. Manoj Kr. Sharma for R-1/DERC  
Mr. A. K. Datta for R-2**

**ORDER**

Mr. Buddy A. Ranganadhan, learned Counsel for the Appellant has completed his arguments on issue No.1 relating to carrying costs. Since, these appeals are also fixed for tomorrow, post the same for arguments on the main issues on **5<sup>th</sup> April, 2016.**

**( T. Munikrishnaiah )  
Technical Member**

**(Justice Surendra Kumar )  
Judicial Member**